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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 01st September, 2026**

CNR No. DLHC011714232018

+ **CONT.CAS(C) 536/2018, CM APPL. 28946/2018 & CM APPL. 36009/2023**

SURINDER SINGH

.....Petitioner

Through: Mr. Arjun Harkauli, Mr. Fahad Khan,
Ms. Shubdha Jain and Mr. Nawab
& Mr. Abeer Shandilya, Advocates

versus

HARCHARAN SINGH

.....Respondent

Through: Mr. Siddhant Nath, Mr. Bhavishya
Makhija, Mr. Amaan Khan and Mr.
Pushkit Singroha, Advs.
(M) 9910870397
Email: siddhantadv.nath@gmail.com

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

MINI PUSHKARNA, J. (ORAL):

1. The present petition has been filed alleging wilful disobedience of the order dated 10th November, 2017, passed by this Court in *W.P.(C) 2676/2017*, titled as *Chand Kaur Versus Govt. of NCT of Delhi & Ors*, wherein, directions were issued in the following manner:

“

1. The petitioner has filed the present petition, *inter alia*, impugning an order dated 30.09.2016 (hereafter 'the impugned order') wherein, the order dated 20.12.2013 passed by the Maintenance Tribunal was modified.



2. After some arguments, learned counsel for respondent nos.2 & 3 concur that the respondents will jointly provide maintenance of ₹10,000/- per month to the petitioner. In addition, the said respondents shall also share all medical bills in equal proportion. This Court is also informed that a full time attendant is employed to look after the petitioner who is now ailing. Respondent nos.2 & 3 have also agreed to contribute ₹5,000/- each towards the salary of the said attendant.

3. In view of the said understanding agreed to between the parties, no further orders are required to be passed in this petition except to direct that respondent nos.2 & 3 will be bound by their aforesaid commitment.

4. The petition and pending application are disposed of with the aforesaid observations.

5. It is also clarified that in the event the aforesaid order is not complied with, the respondents will necessarily have to be evicted from the property occupied by them as the same is admittedly owned by the petitioner. And, this is in addition to other consequences that may follow for non compliance of this order.

”

2. The main dispute on account of which the present petition has been filed is the allegation on behalf of the petitioner that the respondent has not contributed in the bills pertaining to the medical expenses for treatment of the parties' mother.

3. There are various bills, which have been placed on record by the petitioner, with regard to the purchase of medicines for treatment, and for engagement of home care for taking care of the mother of the parties.

4. This Court notes that the respondent disputes the said bills.

5. Accordingly, this Court cannot go into disputed questions of fact.

6. It is pertinent to note that the bill issued by Sir Ganga Ram Hospital



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showing admission date 19th June, 2018, and discharge date 16th July, 2018, has not been disputed by the respondent.

7. The said bill issued by Sir Ganga Ram Hospital is reproduced as under:

“



Sir Ganga Ram Hospital

RAJINDER NAGAR, NEW DELHI-110060

PHONE : 25750000 Fax : 25861002

GSTIN No.: 07AABTS4366E1ZH, HOSPITAL PAN No.: AABTS 4366E

SIR GANGA RAM HOSPITAL, Rajinder Nagar, New Delhi 110060
Provisional GSTIN : 07AABTS4366E1ZH SAC Code : 999311

BILL

Bill No.: 2018-2019/Ca/I/0020712

Name : MRS CHAND KAUR	Registration No : 2058402
Age/Sex : 88/Female	Episode Number : IP00867780
Father's Name : SH.MIT SINGH	
Address : 9A/26, W.E.A. KAROL BAGH, N.	Admission Date : 19/06/2018
D. 5	Admission Time : 01:30PM
Ward : WD-ROBVAASHDU	Discharge Date : 16/07/2018
Bed : 3, HIGH DEPENDANCY UNIT	Discharge Time : 12:43PM
Unit : MEDICINE (UNIT 2)-Dr.S.P.Byotra	No. of Days : 27.5
	Last Room Rent. :

S.No.	Particulars	Amount
1	Ultrasound Charges	3600.00
2	X Ray Department Charges	3960.00
3	Blood Gas Analysis	1200.00
4	Biochemistry Laboratory Charges	21035.00
5	Clinical Pathology Charges	560.00
6	Haematology Laboratory Charges	16420.00
7	Microbiology Laboratory Charges	9640.00
8	DOCTOR'S PROCEDURE CHARGES	3190.00
9	DOCTOR'S VISIT CHARGES	89600.00
10	Blood Processing Charges	5880.00
11	CT scan charges	2640.00
12	Hospital charges	11040.00
13	Intensive care charges	261900.00

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Provisional GSTIN : 07AABTS4366E1ZH

SAC Code : 999311

BILL

Bill No.: 2018-2019/Ca/I/0020712

Name : MRS CHAND KAUR

Age/Sex : 88/Female

Father's Name : SH. MIT SINGH

Address : 9A/26, W.E.A. KAROL BAGH, N.
D. 5

Registration No : 2058402

Episode Number : IP00867780

Admission Date : 19/06/2018

S.No.	Particulars	Amount
14	MEDICINES	109893.64
15	MRI Charges	9000.00
16	Medical consumables	9239.64
17	Non invasive laboratory charges	5200.00
18	Physiotherapy charges	9020.00
Total		573018.00
Deposits		573018.00
Net Payable		0.00

Payment Details

Receipt No.	Mode	Date	Receipt Amt.	Amt Adjusted
2018/39716	Credit Card	19/06/2018	70000.00	70000.00

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Sir Ganga Ram Hospital

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SIR GANGA RAM HOSPITAL, Rajinder Nagar, New Delhi 110060
Provisional GSTIN : 07AABTS4366E1ZH SAC Code : 999311

BILL

Bill No.: 2018-2019/Ca/I/0020712

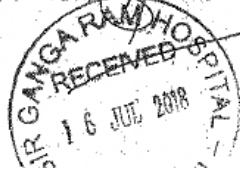
Name : MRS CHAND KAU	Registration No : 2058402
Age/Sex : 88/Female	Episode Number : IP00867780
Father's Name : SH.MIT SINGH	Admission Date : 19/06/2018
Address : 9A/26, W.E.A. KARDL BAGH, N. D. 5	

2018/43452	Debit Card	26/06/2018	40000.00	40000.00
2018/43631	Debit Card	26/06/2018	25000.00	25000.00
2018/43634	Credit Card	26/06/2018	20000.00	20000.00
2018/46718	Debit Card	01/07/2018	100000.00	100000.00
2018/48946	Debit Card	06/07/2018	100000.00	100000.00
2018/53516	Credit Card	15/07/2018	50000.00	50000.00
2018/53558	Debit Card	16/07/2018	100000.00	100000.00
2018/53685	Cash	16/07/2018	50000.00	50000.00
2018/53689	Credit Card	16/07/2018	18018.00	18018.00

Prepared/Received by (Vijay Bhattar)

For Sir Ganga Ram Hospital

Authorised Signatory



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8. Learned counsel appearing for the respondent has drawn the attention of this Court to the receipt dated 15th July, 2018, to submit that the respondent paid a sum of Rs. 50,000/- to the Sir Ganga Ram Hospital directly towards the treatment of the mother.

9. In terms of the order dated 10th November, 2017, both the parties, who are brothers, had to share the expenses towards the medical bill in equal proportion.



10. This Court notes that *vide* order dated 02nd May, 2025, it had been recorded as follows:

“xxx xxx xxx

3. Aside from the issue which the respondent wishes to raise to counter the allegation of non-compliance, in order to show his *bona fides*, he undertakes to deposit 50% of the amount of Rs.5,73,108/- after deducting Rs.50,000/- which has already been paid by him. $(5,73,108/2 = \text{Rs.}2,86,554 \text{ minus } 50,000 = \text{Rs. } 2,36,554)$.

4. Accordingly, Rs.2,36,554/- shall be deposited within 4 weeks with Registry of this Court which shall be kept in form of an interest-bearing FDR.

xxx xxx xxx”

11. This Court is informed that the aforesaid amount of Rs. 2,36,554/- already stands deposited by the respondent with the Registry of this Court.

12. Accordingly, the Registry of this Court is directed to release the said amount along with accrued interest in favour of the petitioner or his authorized representative.

13. The petitioner or his authorized representative shall approach the Registry in this regard.

14. As regards the other amounts which the petitioner has claimed, as the said amounts have been disputed by the learned counsel appearing for the respondent, liberty is granted to the petitioner to seek remedies in accordance with law.

15. Needless to state, this Court has not expressed any opinion on the merits of the claims as raised by the petitioner, which are disputed by the respondent.



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16. With the aforesaid directions, the present petition, along with the pending applications, is disposed of.

SEPTEMBER 1, 2026/KR

MINI PUSHKARNA, J